

via Video-conferencing

\$~07

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P. (CRL.) 1098/2020 & CRL. M.A. Nos. 9598-9601/2020

SHRI KANUMURU RAGURAMA
KRISHNA RAJU

.....Petitioner

Through : Mr. B. Adinarayana Rao,
Senior Advocate with
Mr.Karthik Jayashankar,
Advocate.

versus

UNION OF INDIA
(THROUGH THE MINISTRY OF HOME AFFAIRS)

..... Respondent

Through : Mr. Chetan Sharma, ASG with
Mr. Ajay Digpaul, CGSC for
UOI/R1.

CORAM:

HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI

ORDER

% **20.07.2020**

CRL. M.A. No. 9599/2020 (for exemption)

Exemption allowed, subject to just exceptions.

The application stands disposed of.

CRL.M.A. Nos. 9600-01/2020 (for exemption)

Exemptions are granted, subject to just exceptions and subject to the applicant completing all requirements of filing attested affidavits and court fee within 10 days of physical re-opening of the court.

The applications stand disposed of.

**W.P. (CRL.) No. 1098/2020 &
CRL. M.A. No. 9598/2020 (for interim directions)**

The petitioner, who is a sitting Member of Parliament from Narasapuram constituency, Andhra Pradesh, has filed the present petition seeking protection by a central police force, on the apprehension that due to certain political reasons, he faces threat to his life and liberty in his native place, in his constituency and home State.

2. Mr. B. Adinarayana Rao, learned Senior Counsel appearing for the petitioner submits that due to political conflict with his own political party, the petitioner faces serious physical threat, which is preventing him from performing his duties as Member of Parliament in his own constituency, since he is apprehensive of even returning to his constituency. At this time the petitioner is residing in Delhi.

3. Mr. Rao submits that though in his home State he is entitled to protection by the State Police, that may no longer suffice.

4. Mr. Rao further states that the petitioner has made representations in this behalf in writing *vidé* separate communications dated 18.06.2020 addressed to the Hon'ble Speaker, Lok Sabha and the Hon'ble Home Minister; as also communication dated 10.07.2020 addressed to the Home Secretary; but to no avail.

5. Issue notice.

6. Mr. Chetan Sharma, learned Additional Solicitor General appears on instructions of Mr. Ajay Dignpaul, learned Central Government Standing Counsel on advance copy; accepts notice ; and submits that while the safety and security of Members of Parliament

is of utmost concern to the respondent/Ministry of Home Affairs of the Union of India, there are established protocols and rules that govern providing central police protection.

7. Mr. Sharma submits that the the petitioner's threat perception would be assessed and requisite steps would be taken. He seeks time to take instructions in the matter.

8. At Mr. Sharma's request, list on 06.08.2020.

ANUP JAIRAM BHAMBHANI, J.

JULY 20, 2020

j